

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GENUINE CONSTRUCTIONS PRIVATE LIMITED

1.	Name Of Corporate Person	GENUINE CONSTRUCTIONS PRIVATE LIMITED
2.	Date Of Incorporation Of Corporate Person	21-08-1995
3.	Authority Under Which Corporate Person Is Incorporated/Registered	Registrar of Companies Delhi
4.	Corporate Identity Number/Limited Liability Identity Number Of Corporate Person	U74899DL1995PTC071707
5.	Address of The Registered Office And Principal Office (If any) Of Corporate Person	A-258, Defence Colony New Delhi 110024
6.	Liquidation Commencement Date Of Corporate Person	09.06.2023
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Name of Liquidator: Gagan Gulati Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Emailaddress: advocategulati@gmail.com , Mob: +91 9717999399 Registration Number: IBBI/IPA-002/IP- N00893/2019-2020/12832
8.	Last Date For Submission Of Claims	08.07.2023

Notice is hereby given that the **GENUINE CONSTRUCTIONS PRIVATE LIMITED** has commenced voluntary liquidation on 09.06.2023

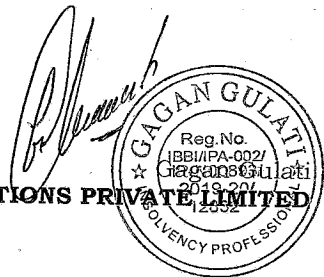
The stakeholders of **GENUINE CONSTRUCTIONS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before **08.07.2023** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only in Form C. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Form B for Operational Creditor, Form C by Financial Creditor, Form D by workman or employee, Form E by Representative of workman/employee, Form F by other stakeholders.

Submission of false or misleading proofs of claim shall attract penalties.

LIQUIDATOR FOR **GENUINE CONSTRUCTIONS PRIVATE LIMITED**



Date: 14th of June, 2023

Place: New Delhi

इंडियन बैंक



Indian Bank

ALLAHABAD

Zonal Office Lucknow, New Building, 2nd Floor, Hazratganj, Lucknow-226001,
Ph. 0522-2286272, 2287283, Fax: 0522-2288033, E-mail id: zolucknow@indianbank.co.in

NOTICE OF SALE E-AUCTION

Notice in intended sale under rule 8(6) of The Security Interest (Enforcement Rules) 2002 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002

Whereas, the Authorized Officer of Indian Bank (erstwhile Allahabad Bank) had taken constructive possession of the following property /ies pursuant to the notice issued under Sec 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan accounts with right to sell the same of "AS IS WHERE IS, AS IS WHAT IS, AS IS WHATEVER THERE IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act platform provided by the Service Provider, contact & detail for Symbolic Possession of property is available at present.

Sr. No.	Name & Address of the Borrower(s)/Proprietor/Partners/ Director(s)/Guarantor(s)	Description of the Immovable Property mortgaged	Dt. of Demand Notice Dt. of Possession Notice Out.Amt. as per Demand Notice	a) Reserve Price b) Earnest Money c) Account Details for EMD d) Incremental Bid Amt.	Date & Time for submission of EMD Date & Time of E-Auction
1.	Mr. Prabodh Prakash Srivastava S/o Mr. Vijay Prakash Srivastava (Borrower/Mortgagor), Address: 14/135 & 14/136 Vikas Nagar Extension Lucknow Mr. Vijay Prakash Srivastava S/o Mr. Sheetal Sahay (Guarantor/Mortgagor), Address: 14/135 & 14/136 Vikas Nagar Extension Lucknow	EM of House no- 14/135, Vikas Nagar Extension, Lucknow, U.P. at measuring area 61.13 Sqmtr. situated at Vikas Nagar, District- Lucknow in the name of Mr. Vijay Prakash Srivastava S/o Mr. Sheetal Sahay, Boundaries: East- House no- 14/114 & House no 14/115, West-Road, North- House no- 14/134, South- House no- 14/136	04.03.2023 18.05.2023 Rs. 9,96,079.00 as on 04.03.2023 with further interest Cost other Charges & expenses thereon	a) Rs. 95,03,100/- b) Rs. 9,51,000/- c) 6127853725 IFSC: IDIB000H561 Hazratganj Branch d) Rs. 10,00,000/-	Till 19.07.2023 at 10.00 AM to 05.00 PM Till 20.07.2023 at 10.00 AM to 05.00 PM
2.	Shri Dharmendra Kumar Singh S/o Shree Muneer Singh (Borrower and Mortgagor), Address- Vill- Gopalpur, Tehsil- Hariyari, Hariyapur, Basti-272127 Address- Plot No. 10A, Khasra No. 859, Aurangabad Jageer, Ward- Rajabjilipassi, Tehsil- Sarojni Nagar, Lucknow-226002	Plot No. 10A, Khasra No. 859 Aurangabad Jageer, Ward- Rajabjilipassi, Tehsil- Sarojni Nagar, Lucknow-226002	04.12.2021 20.06.2022 Rs. 11,57,445.00 as on 04.12.2021 with further interest Cost other Charges & expenses thereon	a) Rs. 17,98,000/- b) Rs. 1,80,000/- c) 6127853725 IFSC: IDIB000H561 Hazratganj Branch d) Rs. 10,00,000/-	Till 19.07.2023 at 10.00 AM to 05.00 PM Till 20.07.2023 at 10.00 AM to 05.00 PM

For verification above to be document, property & inspection thereof, the intending bidders may contact Indian Bank (erstwhile Allahabad Bank), above mentioned Branch, Lucknow during office hours before on 17.07.2023 and for auction related query intending bidders may contact above mentioned Branch.

For downloading further details and Terms & conditions, please visit : (1) <http://www.ibapi.in> (2) <https://www.mscecommerce.com> THE BORROWER(S)/GUARANTOR(S) ARE HEREBY NOTIFIED ABOUT THE SALE NOTICE UNDER THE SARFAESI ACT, 2002

Place : Lucknow, Date : 14.06.2023 INDIAN BANK (erstwhile Allahabad Bank)

PERFECT MEGASTRUCTURE PRIVATE LIMITED

CIN: U45200DL2010PTC208279
Registered Office- F-58, 2nd Floor, Jagat Puri, Near Gyan Sarovar School, New Delhi-110051
Email- secretarial@countygroup.in
Phone No. 9899270803

Form No. INC -26
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014
Before the Central Government, Regional Director, Northern Region, New Delhi
And
In the matter of Perfect Megastructure Private Limited having its registered office F-58, 2nd Floor, Jagat Puri, Near Gyan Sarovar School, New Delhi-110051

NOTICE
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on Thursday, May 25, 2023 to enable the Company to change its Registered office from The National Capital Territory of Delhi to the State of Uttar Pradesh with in the jurisdiction of Registrar of Companies, Kanpur, Uttar Pradesh.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or caused to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director-Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For and on behalf of the Board
Perfect Megastructure Private Limited
Sd/-
Amit Modi
Director
Date: 13.06.2023 DIN: 01126335
Address: F-28, Preet Vihar, Vikas Marg, Delhi-110092

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Proposed change of registered office of Persenv Contact Centers India Private Limited from National Capital Territory of Delhi to State of Maharashtra
Before the Central Government, Regional Director Northern Region of New Delhi,
In the matter of Companies Act, 2013 Section 13(4) of Companies Act, 2013 and rule 30(5)(a) of Companies Incorporation Rules, 2014
AND
In the Matter of Persenv Contact Centers India Private Limited having its registered office at 208 Kushal Bazaar, 32-33 Nehru Place New Delhi-110019, India.

Notice is hereby given to the General Public that the Company propose to make an application to Central Government (Regional Director Northern Region, Delhi) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of Clause II of the Memorandum of Association of the Company in terms of Special Resolution approved by the Members at the Extra-Ordinary General Meeting held on Friday, 09th day of June, 2023 to enable the Company to change its Registered office from NATIONAL CAPITAL TERRITORY OF DELHI TO STATE OF MAHARASHTRA.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or caused to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Northern Region, B-2 Wing, 2nd Floor Pt. Deen Dayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

Persenv Contact Centers India Private Limited
208 Kushal Bazaar, 32-33 Nehru Place
New Delhi-110019.

For Persenv Contact Centers India Private Limited
Sd/-
Krutika Mahesh Bhatt
Company Secretary
Date: 13.06.2023 Membership No.: F10033
Place: New Delhi

RELIANCE ASSET RECONSTRUCTION COMPANY LIMITED

11th Floor, North Side, R-Tech Park
Western Express Highway, Goregaon (East) Mumbai- 400063

POSSESSION NOTICE (for immovable properties)

Whereas, the Authorised Officer of Reliance Asset Reconstruction Company Limited acting in its capacity as INB RARC 030 Trust vide Agreement dated 22.03.2017 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 23.06.2022 calling upon the borrower and guarantors to repay the amount within 60 days from the date of receipt of said notice.

The borrower and guarantors having failed to repay the amount, notice is hereby given to the borrower and guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Act on 12.06.2023. The borrowers and guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Reliance Asset Reconstruction Company Limited for the amount and interest thereon.

The borrower's attention is invited to provisions of Sub-Section 8 of Section-13 of the Act, in respect of time available, to redeem the secured assets.

Borrowers /Guarantors	Description of the properties mortgaged
1. Smt. Anuradha W/o Shri Narendar Pal Singh 2. Anuradha W/o Shri Narendar Pal Singh (Through its Prop. Smt. Anuradha W/o Shri Narendar Pal Singh) and 3. Shri Narendar Pal Singh S/o Sh. Vijay Singh	All that piece and parcel of the Plot Area is 50.00 Sq. Mtrs. Situated at Vill. Kharana, Distt. Saharanpur, 857 (M) of Village Rori Mohalla Vijaynagar, Modinagar Tehsil, Modinagar & Distt. Ghaziabad. Bounded of the said property as under: North- Rasta 25 Feet Wide, South- Property of Smt. Anuradha, East- Plot of Babli, West- School of Vivekanand Public School.
Amount O/s	
Rs. 13,03,303.33 p (Rupees Thirteen Lakhs Three Thousand Three Hundred Three and Paise Thirty-Three Only) as on 20.06.2022	
Date : 12.06.2023 Place : Ghaziabad	Sd/- (Authorised Officer) Reliance Asset Reconstruction Company Limited

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GENUINE CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS	GENUINE CONSTRUCTIONS PRIVATE LIMITED
1. Name of Corporate Person	21-06-1995
2. Date of Incorporation of Corporate Person	Registrar of Companies Delhi
3. Authority Under Which Corporate Person is Incorporated/Registered	U74899DL1995PTC071707
4. Corporate Identity Number/Limited Liability Identity Number Of Corporate Person	09.06.2023
5. Address of The Registered Office And Principal Office (if any) Of Corporate Person	A-258, Defence Colony New Delhi 110024
6. Liquidation Commencement Date Of Corporate Person	09.06.2023
7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Name of Liquidator: Gagan Gulati Reg. Address: A-179, First Floor, Sudeshan Park, New Delhi 110015. Email address: advocategulati@gmail.com. Mob: +91 9717996399 Registration Number: 165819A-002/P. NO.0893/2019-2020/12832 08.07.2023
8. Last Date For Submission Of Claims	08.07.2023

Notice is hereby given that the GENUINE CONSTRUCTIONS PRIVATE LIMITED has commenced voluntary liquidation on 09.06.2023

The stakeholders of GENUINE CONSTRUCTIONS PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 08.07.2023 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit the proof of claims by electronic means only in Form C. All other stakeholders may submit their proof of claims in person, by post or by electronic means.

Form B for Operational Creditor, Form C by Financial Creditor, Form D by workman or employee, Form E by Representative of workman/employee, Form F by other stakeholders.

Submission of false or misleading proofs of claim shall attract penalties.

Gagan Gulati
LIQUIDATOR FOR GENUINE CONSTRUCTIONS PRIVATE LIMITED

Date: 14th of June, 2023
Place: New Delhi

YES / BANK

Registered and Corporate Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai-400055 India. Website: www.yesbank.in
Email: communications@yesbank.in CIN: L65190MH2003PLC143249
Regional Office At: 5th Floor, Max Tower, Sector 16B, Noida, U.P.-201301

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Pre Sale Notice of 15 days for sale of Immovable Secured Asset under Rule 8(5) read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

The below mentioned immovable property is mortgaged in favour of Yes Bank Ltd. to secure the credit facilities availed by M/s. Knitrim India Ltd through its Partner (Borrower). As you have neglected the demand notice u/s 13(2) of the SARFAESI Act dated March 25, 2022 and failed to pay the Outstanding dues mentioned therein, we have taken the physical possession of the immovable property mentioned below on 14-09-2022. We also hereby inform you that we shall sell the below mentioned immovable property through E-Auction on 30.06.2023. The detail of E-Auction viz., our particulars, Reserve price and Earnest Money Deposit (EMD) are as under:

Name of Borrower / Mortgagor / Guarantors / Partner and address	Schedule of property	Amount & Date	Reserve Price	EMD
1. M/s. Knitrim India Ltd, through its Directors Address -B-13, A-2, First Floor, Asha Park, New Delhi - 110018 Also, At: J-37/98, Rajouri Garden New Delhi, 110027 ('Borrower')	Entire Third Floor Without Roof Rights of Free Hold Built Up Property Bearing No. 106, Block - D, Area Measuring - 175 Sq. Mtrs. Sector - 8, D w a r k a Residential Estate, D w a r k a, New Delhi-110075. Also At: B-13, A-2, First Floor, Asha Park, New Delhi-110018. ('Guarantor')	Rs. 2,68,97,485/- (Rupees Two Crore Sixty Eight Lakh Ninety Seven Thousand Four Hundred and Eighty Five Only) due as on May 31, 2023	Rs. 99,00,000/- (Rupees Ninety Nine Lakh Only)	Rs. 9,90,000/- (Rupees Nine Lakh Thousand Only)
2. Mr. Manish Director, M/s. Knitrim India Ltd. Address- Plot No. 106, 3rd Floor, Block D, Sector-8, Dwarka, Delhi-110075. Also At: B-13, A-2, First Floor, Asha Park, New Delhi-110018. ('Guarantor')				
3. Mrs. Anita, Director, M/s. Knitrim India Ltd. Address- Plot No. 106, 3rd Floor, Block D, Sector-8, Dwarka, Delhi-110075. Also At: A-128, 2nd Floor, Sector-19, Dwarka, New Delhi-110075. Also At: B-13, A-2, First Floor, Asha Park, New Delhi-110018. Also At: Phase No. 3, Block-B, 2nd Floor, Sushant Lok Phase-3, Gurgaon-122011. ('Mortgagor & Guarantor')				
4. Mr. Tula Bosak, Director, M/s. Knitrim India Ltd. Address-RZ-C-37, Nihal Vihar, Nangoli, Nilothi, West Delhi, Delhi-110041. Also At: B-13, A-2, First Floor, Asha Park, New Delhi-110018. ('Guarantor')				

The Borrower / Guarantors(s) Security Provider (s) & Legal Heir (s.) are hereby requested to repay the outstanding amount of Rs. 2,68,97,485/- (Rupees Two Crore Sixty Eight Lakh Ninety Seven Thousand Four Hundred and Eighty Five Only) due as on May 31, 2023 together with subsequent interest and other charges there upon, within 15 days of receipt of this notice as per the provisions under the Rule 8(5) read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. If the Borrower/Guarantors/Security Provider(s) & Legal Heirs fails to repay the debts, the property mentioned herein above will be sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" (including encumbrances, if any) through E-Auction as mentioned above.

Other information: The information about litigation/cases is as follows:
1. O.A. No. 801/2022 pending before Hon'ble DRT-2, Delhi;
2. FIR No. 0185/2022 P.S. EOW, Delhi pending investigation;
3. CC No. 8080/2022 pending at Patiala House Courts, New Delhi.

Date: June 13, 2023, Place: Delhi

Sd/- (Authorized Officer)
YES BANK LIMITED

TATA CAPITAL FINANCIAL SERVICES LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002) Whereas, the undersigned being the Authorized Officer of the Tata Capital Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 19.01.2023 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken Symbolic/Constructive Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act.

The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount of Demand Notice	Date of Constructive Possession
TCFL A0386 00001 10687 10	1) Mr. Mahender Verma, S/o Mr. Amar Singh Verma; (2) Mrs. Prem Verma, W/o Mr. Mahender Verma and (3) Mr. Rahul Verma, S/o Mr. Mahender Verma All R/O. H.R. - 244-245/6, Pul Pehladpur, Badapur, South Delhi, Delhi-110044; Also At: B-307, Ground Floor, Chittaranjan Park, Delhi-110019	Rs. 42,56,706/-	12.06.2023

HOUSE NO. 1177-A/HIG, FIRST FLOOR, SECTOR 23, H.B. COLONY, FARIDABAD, HARYANA-121001, MORE PARTICULARLY DESCRIBED IN CONVEYANCE DEED DATED 08.02.2008, EXECUTED IN FAVOR OF MR. PREM VERMA, BOUNDED AS: NORTH : 1176A SOUTH : OPEN SPACE EAST : ROAD WEST : 1175A
Date: 12.06.2023 Sd/- Authorised Officer,
Place: Delhi For Tata Capital Financial Services Limited

HDB FINANCIAL SERVICES LIMITED

Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat, Pin Code: 380009 Branch Office: HDB Financial Services Limited, Tejpuria Place, Above Kajaria tiles, Near Kukul Puri, Beside Zarista Showroom, Shakhi Nagar, Faizabad Road, Lucknow 226016

Whereas, The Authorised Officer Of Hdb Financial Services Limited Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (84 Of 2002) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rules 3 Of The Security Interest (Enforcement) Rules, 2002 Issued Demand Notice To The Borrowers As Detailed Hereunder, Calling Upon The Borrowers To Repay The Amount Mentioned In The Said Notice With All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same. The Said Borrower/co-borrower Having Failed To Repay The Amount, Notice Is Hereby Given To Borrower/co-borrower And The Public In General That The Undersigned In Exercise Of Powers Conferred On It Under Section 13(4) Of The Said Act R/w Rule 8 Of The Said Rules Has Taken Symbolic Possession Of The Property Described Hereunder On The Date Mentioned Alongwith. The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Property And Any Dealings With The Property Will Be Subject To The Charge Of Hdb Financial Services Limited For The Amount Specified Herein With Future Interest, Costs And Charges From The Respective Date. Details Of Borrower/ Co-borrower/guarantors, Loan Account Number, Loan Amount, details Of Security, Date Of Demand Notice, Claimed Amount, Date Of Possession Are Given Herein Below

1) NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTOR; 2) LOAN ACCOUNT NUMBER; 3) LOAN AMOUNT; 4) DATE OF DEMAND NOTICE; 5) CLAIMED AMOUNT IN INR; 6) DETAILS OF SECURITIES; 7) DATE OF POSSESSION
NAME OF THE BORROWER & CO-BORROWERS: Shri Gurji Agency - 15 Agovind Nagar Mathura Mathura-281001 - Girraj Kishor - 23 A Sector B Govind Nagar Mathura Mathura Uttar Pradesh- 281001 - Nand Kishor Agrawal - 13 15 Agovind Nagar Mathura Mathura Uttar Pradesh- 281001. LOAN ACCOUNT NO. 4955410. LOAN AMOUNT: RS.4450000/- (Rupees Forty Four Lakhs Fifty Thousand Only). DEMAND NOTICE DATE: 15.03.2023. AMOUNT CLAIMED: RS.3784322/- (Rupees Thirty Seven Lakh Eighty Four Thousand Three Hundred & Twenty Two Only) as of 13.03.2023 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. DETAILS OF SECURITY: All The Piece And Parcel Of Property North Part Of Plot No. C-15 Bearing Measuring 72 Sq Mtrs Situated At Bankay Govind Nagar Sector B Tehsil & Distt Mathura Owned By Girraj Kishor And Nand Kishor Vide Sale Deed No. 194 Dated 17.01.2022 Registered With Sub Registrar Mathura, Bounded As:- North-Rastia - South- Rest Part Of Plot No. C-15, East- Plot No. C-16 - West- Rest Part Of Plot No. C-15. 7) DATE OF POSSESSION: 12.06.2023

You The Borrower/ Co-borrowers And Guarantors Are Therefore Called Upon To Make Payment Of The Above Mentioned Demand Amount With Future Interest As Mentioned Hereinabove In Full Within 60 Days Of This Notice Failing Which The Undersigned Shall Be Constrained To Take Action Under The Act To Enforce The Above-mentioned Securities. (Borrower's Attention Is Invited To Provisions Of Sub-section (8) Of Section 13 Of The Act, In Respect Of Time Available, To Redeem The Secured Assets.) Please Note That As Per Section 13(13) Of The Said Act, You Are Restrained From Transferring The Above-referred Securities By Way Of Sale, Lease Or Otherwise Without Our Consent And Any Non Compliance Of Section 13(13) Of The Act Is Punishable Under Section 29 Of The Said Act.

FOR ANY QUERY PLEASE CONTACT MR. KUSH NAPOOR PHONE: 983076150, Vikas A road : 09711010384
Place: Lucknow Sd/- For HDB Financial Services Limited,
DATE: 13/06/2023 Authorised Officer

AMBIT FINVEST PRIVATE LIMITED

Corporate Off: Karakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093

PUBLIC NOTICE E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Ambit Finvest Private Ltd./Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to Ambit Finvest Private Ltd./Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below.

Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the immovable property	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
1. OM CARDOMOM 2. SANJAY SANJAY 3. SEEMA DEL000000005094 & DEL0000000014689	Demand Notice Date 24-01-2022 and Amount of Rs. 68,37,555/- (Rupees Sixty Eight Lakhs Thirty Seven Thousand Five Hundred Fifty Five Only) as on 11/01/2022 with future interest thereon till the date of entire payment	ALL THAT PIECE AND PARCEL OF FREEHOLD RESIDENTIAL PROPERTY OLD HOUSE NO. 172, NEW HOUSE NO.06, AREA MEASURING 72 SQ. YARDS, SITUATED BHOD BHARAT NAGAR GHAZIABAD, UTTAR PRADESH 201010. Boundaries : EAST : OTHER PROPERTY NORTH : OTHER PROPERTY SOUTH : GAURAV HOTEL WEST : Gali 10F1	Reserve Price: Rs. 41,04,000/- (Rupees Forty One Lakh Four Thousand Only) EMD: Rs. 4,10,400/- (Rupees Four Lakh Ten Thousand Four Hundred Only) Last date of EMD Deposit: 27.06.2023	Date: 30.06.2023 Time: 11:00 am to 02:00 pm (with unlimited extensions of 5 minute each)

E-auction will be conducted "online" through M/s. E-Procurement Technologies Limited on <https://ambitfinvest.auctiontiger.net>. For detailed terms and conditions of the sale, please contact M/s. E-Procurement Technologies Limited (Auction Tiger) [Help line Nos Landline - 79-68136880/881/837/842 Phone No: 9265562818/9265562821/9265562819; Contact Persons: Mr/Ram Sharma Email id:ramprasad@auctiontiger.net, or refer to the link <https://www.ambitfinvest.auctiontiger.net>.

For further details, contact Mr. Vijay Sharma, Senior Manager, Mobile No. 9887871631 Email Id: vijay.sharma@ambit.co & Mr. Peeyush Kulshreshtha, Cluster Collection Manager, Mobile No. 9930444316 Email Id: peeyush.kulshreshtha@ambit.co of Ambit Finvest Private Limited. And Mr. Sandeep Kumar, Assistant Manager Mobile No. 7053016294 - Email Id. Sandeepkumar@ambit.co of Ambit Finvest Private Limited.

Date: 14.06.2023. Place: Ghaziabad Sd/- Authorised Officer, Ambit Finvest Private Limited

ADITYA BIRLA CAPITAL

PROTECTING INVESTING FINANCING ADVISING

Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
Corporate Office : 10th Floor, R Tech Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

30 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis.

DATE & TIME OF E-AUCTION : 22.07.2023, BETWEEN 11:00 A. M. TO 01:00 P. M. LAST DATE OF RECEIPT OF KYC & EARNEST MONEY DEPOSIT (EMD) : 21.07.2023

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Type of Possession	Reserve Price (in ₹)	Earnest Money Deposit (EMD) (10% of RP) (in ₹)	Demand Notice Date and Total Amount (in ₹)
1.	M/s. Aisling Global Corporation Proprietor: Mr. Piyyush Garg S/o. Mr. Mahendra Kumar Garg 3. Mrs. Sangeeta Garg D/L: Saham Singh & W/o. Piyyush Garg L/R: ABLND0080000059600 & ABLND0080000093637	All that Piece & Parcel of the Property Bearing House No. 112, Teacher Colony, Khasara No. 590 (New Khasara No. 1453), Dadri Pargana, Dadri, Ghaziabad, Uttar Pradesh-203207 Bounded by :- East by :- Other House - West By :- Road - North By :- Other House - South By :- Other Land.	47,60,000/- (Rs. Forty Seven Lakhs Sixty Thousand Only).	4,76,000/- (Rs. Forty Lakh Seventy Six Thousand Only).	02.11.2021 ₹ 44,11,02/- (Rs. Forty-Four Lakh Forty-One Thousand One Hundred Two Only) due as on 20.10.2021

For

